

Exhibition of paintings by tribal artists depicts what tiger means to communities

Ambika.Pandit
@timesofindia.com

New Delhi: From a canvas bringing to life the story of Maya – the famed tigress from Tadoba-Andhari Tiger Reserve – to folklore surrounding the tigers of Kaziranga in Assam, Ranthambore in Rajasthan and Kamlang in Arunachal, where communities see the tiger as family, around 250 paintings made by 50 tribal artists living in and around the buffer zones of over 30 tiger reserves are up on display as part of an exhibition "Silent Conversations: From Margins to the Centre" at the India Habitat Centre in the Capital.

From the buffer zones of the tiger reserves where communities thrive amid nature while co-existing with wildlife, these paintings bring into focus the crucial role of communities in conservation efforts and how the tiger is a part of their existence.

Cited as a confluence of tribal art, culture and conservation, the exhibition is on till Sunday for Delhiites to experience. It has been organised by non-profit Sankala Foundation, with the support of the National Tiger Conservation Authority (NTCA), a statutory body under the ministry of environment, forest and climate change (MoEFCC), and the International Big Cat Alliance (IBCA).

Secretary General NHRC Bharat Lal, who is mentoring this exhibition, sees it as a medium to not just create awareness but also bring alive the oral history of the many tribes that thrive around tiger reserves. The stories have been presented in various art forms, including Gond, Warli, Bhil, Sohrai, Patachitra, Pithora and Lohakam. The exhibition, held like an annual event, is in its fourth year this time.

According to the Sankala Foundation team, to encourage the artists – mostly tribals – and support the cause of conservation, these paintings are up for sale, for visitors and organisations to make the tiger and the folklore of communities a part of their homes, offices and life experience.

As this correspondent walked past the artwork, 27-year-old Maroti Tekam, who



To encourage the artists and support the cause of conservation, these paintings are up for sale

hails from Gond tribe in Chandrapur, smiled radiantly, sharing that three of his paintings were on display and showcased stories based on his lived experiences in the Tadoba-Andhari Tiger Reserve in Maharashtra. The one captioned 'The Love of a Mother in Nature' is a striking pen picture of the famed tigress Maya, who ruled her territory with grace. "She led her cubs with discipline and knew how to protect her territory. Through my painting I have tried to show her as a watchful eye on her cubs while being vigilant to the dangers the jungle presents," Tekam said.

Focussing on co-existence, a 15-year-old artist has highlighted the importance of vultures. Aasawari Aoswale, a class 10 student who lives in Pench Tiger Reserve, shared that her painting depicts how nature creates balance, with vultures being crucial for removal of carcasses of animals that in earlier times were picked up and left on a designated land by villagers.

Similar stories abound. Narayan Nayak, an artist from Kaziranga Tiger Reserve, puts out a strong message through his 'stripes of resilience' – a painting that shows a crow peeling off the stripes of the tiger and the stripes being

removed bearing signs of deforestation, encroachments and other factors leading to a reduction in tiger population. On the other hand, there is also a flower of hope that carries stripes of change: afforestation, conservation efforts, awareness drives and research to protect tiger reserves.

The final word, however, came from Sareng Rangmang, a 23-year-old artist from Kamlang Tiger Reserve from Arunachal Pradesh. "We believe the tiger and we humans are like a family and therefore there is no fear. The tiger is our very own and that is what my painting showcases," she said with a smile.

Photos: Jatin Kumar

The New Indian Express

NHRC orders inquiry into police assault on farmer in Telangana

He alleged that they hurled casteist abuses at him, forced him to perform exercises despite his injuries, and continued the assault even after he lost consciousness.

The victim, Dhanavath Sai Siddu of Kothathanda village in Damarcherla mandal, joined the protest against urea scarcity when police intervened and took him into custody.

<https://www.newindianexpress.com/states/tehrangana/2025/Oct/11/nhrc-orders-inquiry-into-police-assault-on-farmer-in-tehrangana>

Express News Service | Updated on: 11 Oct 2025, 10:42 am

1 min read

NALGONDA: The National Human Rights Commission (NHRC) has ordered an inquiry and appropriate action against police personnel following allegations that a tribal farmer was brutally beaten and subjected to third-degree methods within the Wadapally police station limits in Damarcherla mandal, Nalgonda district. The incident reportedly took place after the farmer participated in a protest over urea shortage on September 9.

The victim, Dhanavath Sai Siddu of Kothathanda village in Damarcherla mandal, joined the protest against urea scarcity when police intervened and took him into custody.

At the station, Sai Siddu alleges that Sub-Inspector Srikanth Reddy and other constables beat him indiscriminately for nearly 25 minutes using belts and lathis.

He alleged that they hurled casteist abuses at him, forced him to perform exercises despite his injuries, and continued the assault even after he lost consciousness.

He further alleged that police officers threatened to deny him bail if he revealed the incident, and that his wife was also subjected to casteist abuse. Following a complaint lodged by social activist Revanth, the NHRC took serious note of the issue and directed the Nalgonda district Superintendent of Police (SP) to conduct an inquiry and submit a detailed action-taken report.

Speaking to TNIE, SP Sharath Chandra Pawar said, "The order copies clearly state that we have been asked to inquire into the matter and submit a report accordingly."

Siasat

Telangana tribal farmer assault case: NHRC writes to Nalgonda SP to remove SI

The case took a political turn when BRS leader Jagdish Reddy visited the farmer and his wife.

<https://www.siasat.com/telangana-tribal-farmer-assault-case-nhrc-write-to-nalgonda-sp-to-remove-si-3282286/amp/>

This post was last modified on October 11, 2025 9:13 pm

Hyderabad: The National Human Rights Commission on Friday, October 10, shot a letter to the Nalgonda Superintendent of Police demanding the immediate removal of a Vadapally sub inspector for allegedly assaulting a tribal farmer during a urea protest in Nalgonda district, Telangana.

On September 9, Sai Siddu, a resident of Kotha Peta Thanda village, was dragged from his house, abused with castiest slurs and brutally beaten by SI Srikanth Reddy and three others. He was kicked with police boots for over 25 minutes, resulting in a severe leg fracture.

He alleged that the officers threatened him not to pursue the matter legally and asked to suppress medical evidence of his injuries.

On September 23, the tribal farmer filed a complaint against the police officers.

However, the Nalgonda SP, Sharat Chandra Pawar, has denied the farmer's accusations and stated that Sai Siddu was sent to judicial remand on September 9 on charges of assaulting an elderly couple.

The case took a political turn when Bharat Rashtra Samithi (BRS) Suryapet MLA and former minister Jagdish Reddy visited Sai Siddu and his wife.

Later, in an X post, he condemned the police action and claimed the police were "spreading propaganda on social media that a case has been registered in a different dispute."

"A tribal youth, Dhanavath Sai Sidhu, who protested for urea, was brutally beaten by the police using third-degree methods, leaving him unable to walk. He was visited and encouraged by the former MLA of the combined Nalgonda district at his native village, Kothapeta Tanda," Jagadish Reddy wrote on X.

Sai Siddu belongs to the Lambada community.

Janta Se Rishta

NHRC ने तेलंगाना में किसान पर पुलिस हमले की जांच के आदेश दिए

<https://jantaserishta.com/local/teelangana/nhrc-orders-probe-into-police-attack-on-farmer-in-teelangana-4315828>

SANTOSI TANDI 11 Oct 2025 3:06 PM

Nalgonda नलगोंडा: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने नलगोंडा ज़िले के दामरचेरला मंडल के वडापल्ली पुलिस थाने की सीमा में एक आदिवासी किसान की बेरहमी से पिटाई और उसके साथ थर्ड-डिग्री व्यवहार किए जाने के आरोपों के बाद पुलिसकर्मियों के खिलाफ जाँच और उचित कार्रवाई के आदेश दिए हैं। बताया जा रहा है कि यह घटना 9 सितंबर को यूरिया की कमी को लेकर किसान के विरोध प्रदर्शन में शामिल होने के बाद हुई।

दामरचेरला मंडल के कोठाथांडा गाँव के पीड़ित धनवथ साई सिद्धू यूरिया की कमी के खिलाफ विरोध प्रदर्शन में शामिल हुए थे, तभी पुलिस ने हस्तक्षेप किया और उन्हें हिरासत में ले लिया।

थाने में, साई सिद्धू ने आरोप लगाया कि सब-इंस्पेक्टर श्रीकांत रेड्डी और अन्य कांस्टेबलों ने बेल्ट और लाठियों से लगभग 25 मिनट तक उनकी अंधाधुंध पिटाई की।

उन्होंने आरोप लगाया कि उन्होंने उन्हें जातिवादी गालियाँ दीं, चोटों के बावजूद उन्हें व्यायाम करने के लिए मजबूर किया और बेहोश होने के बाद भी मारपीट जारी रखी।

उन्होंने आगे आरोप लगाया कि पुलिस अधिकारियों ने घटना का खुलासा करने पर उन्हें ज़मानत देने से इनकार करने की धमकी दी और उनकी पत्नी को भी जातिवादी गालियाँ दी गईं। सामाजिक कार्यकर्ता रेवंत द्वारा दर्ज कराई गई शिकायत के बाद, राष्ट्रीय मानवाधिकार आयोग ने इस मामले को गंभीरता से लिया और नलगोंडा ज़िले के पुलिस अधीक्षक (एसपी) को जाँच कर विस्तृत कार्रवाई रिपोर्ट प्रस्तुत करने का निर्देश दिया।

टीएनआईई से बात करते हुए, एसपी शरत चंद्र पवार ने कहा, "आदेश की प्रतियों में स्पष्ट रूप से लिखा है कि हमें मामले की जाँच करने और तदनुसार रिपोर्ट प्रस्तुत करने के लिए कहा गया है।"

Janta Se Rishta

एनएचआरसी ने किसान पर पुलिस हमले की जांच के आदेश दिए

<https://www.jantaserishta.com/local/tehangana/nhrc-orders-inquiry-into-police-assault-on-farmer-4315262>

Subhi 11 Oct 2025 10:52 AM

नलगोंडा: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने नलगोंडा ज़िले के दामरचेरला मंडल के वडापल्ली पुलिस थाने की सीमा में एक आदिवासी किसान की बेरहमी से पिटाई और उसके साथ थर्ड-डिग्री व्यवहार किए जाने के आरोपों के बाद पुलिसकर्मियों के खिलाफ जाँच और उचित कार्रवाई के आदेश दिए हैं। बताया जा रहा है कि यह घटना 9 सितंबर को यूरिया की कमी को लेकर किसान के विरोध प्रदर्शन में शामिल होने के बाद हुई।

उन्होंने आगे आरोप लगाया कि पुलिस अधिकारियों ने घटना का खुलासा करने पर उन्हें ज़मानत देने से इनकार करने की धमकी दी और उनकी पत्नी को भी जातिवादी गालियाँ दीं। सामाजिक कार्यकर्ता रेवंत द्वारा दर्ज कराई गई शिकायत के बाद, NHRC ने इस मामले को गंभीरता से लिया और नलगोंडा ज़िले के पुलिस अधीक्षक (SP) को जाँच करने और विस्तृत कार्रवाई रिपोर्ट प्रस्तुत करने का निर्देश दिया।

Times of India

Saran police bust baby-selling racket, newborn rescued

<https://timesofindia.indiatimes.com/city/patna/saran-police-bust-baby-selling-racket-newborn-rescued/articleshow/124487573.cms>

TNN | Oct 11, 2025, 11.46 PM IST

Patna: Saran police, in a joint operation with its Gujarat counterpart and NGOs, busted a racket involved in selling newborns. An accused was arrested, and a baby sold for Rs 5 lakh was rescued from Siwan late Friday night, officials said on Saturday. Saran SSP Kumar Ashish said a woman had lodged a complaint at Janata Bazar police station, alleging that one Harikishore Prasad of Bhatwalia village, who operates orchestra party, and his brother Upendra Singh, who runs a clinic, forcibly took away her newborn after delivery and sold the infant to someone for money.

Based on her written complaint, a case was registered and a special investigation team (SIT) was constituted on the SSP's direction. Acting on intelligence inputs, police arrested the alleged gang leader, Harikishore, on Sept 27. During interrogation, he confessed that his brother Upendra, through his associate Sonu Giri of Rasulpur village under Darunda police station areas in Siwan, sold the baby for Rs5 lakh.

Following a letter from National Human Rights Commission member Priyank Kanoongo, two NGOs coordinated with Vadodara police in Gujarat, leading to Sonu's arrest. He was brought to Saran on transit remand and, based on his confession, the baby was safely rescued from the house of one Neeraj Paswan in Ukhai village under Mufassil police station area of Siwan.

"The investigation is going on, and raids are being conducted to nab other accused. Action is also being taken against the clinic. We are pursuing the case on a priority to ensure harshest punishment for those involved through a speedy trial," the SSP said.

Deccan Chronicle

Research Reveals Sexual Exploitation Risks to Millions of Children in India, South Asia

<https://www.deccanchronicle.com/nation/in-other-news/research-reveals-sexual-exploitation-risks-to-millions-of-children-in-india-south-asia-1909385>

DC Correspondent | 11 Oct 2025 12:23 PM IST

Childlight is also working with police across India to use technology to identify abusers and safeguard children

Hyderabad: The Childlight Global Child Safety Institute said that around one in eight children in South Asia report rape or sexual assault before the age of 18.

Childlight's Into the Light study is being presented this week in Kerala at Asia's largest cyber security conference, where Childlight is also working with police across India to use technology to identify abusers and safeguard children

In a meeting with Childlight CEO Paul Stanfield and Professor Debi Fry of Childlight in New Delhi, Shri Priyank Kanoongo, Member, National Human Rights Commission (NHRC), appreciated the initiative of fact-finding research on Child Sexual Abuse and Exploitation Material (CSEAM). He emphasised that such evidence-based efforts are vital for safeguarding children and for shaping effective policies to ensure their protection and well-being

(Source : Deccan Chronicle)

Vartha Bharti

Arbitrary arrests, targeted demolitions after Bareilly 'I Love Muhammad' demonstration: APCR report

<https://english.varthabharati.in/india/apcr-report-alleges-arbitrary-arrests-targeted-demolitions-after-bareilly-i-love-muhammad-demonst>

Vartha Bharati | 11-10-2025 | 14:31:00 IST

Bareilly : A fact-finding report by the Association for Protection of Civil Rights (APCR) has alleged severe procedural violations, arbitrary arrests, and targeted demolitions following the "I Love Muhammad" demonstration in Bareilly. The report concludes that the state's response amounted to collective punishment and criminalisation of a religious expression.

The demonstration, led by Maulana Tauqeer Raza Khan, was intended to submit a memorandum supporting the I Love Muhammad campaign after police in Kanpur filed an FIR against Muslims for displaying banners during Eid-Milad-un-Nabi celebrations. Despite prior announcements, the Bareilly administration denied permission for the protest. On September 26, 2025, a large crowd gathered after Friday prayers, most dispersing peacefully before clashes broke out in some areas.

According to the report, police used force without prior warning, leading to injuries and chaos. Over ten FIRs were filed that night, implicating more than 2,000 people, including Maulana Tauqeer Raza, with charges ranging from rioting to offences against the state. The APCR found these FIRs "vague, repetitive, and excessively harsh," accusing the authorities of using grave criminal sections without evidence of armed rebellion or hate speech.

By October 7, at least 89 people had been arrested, many allegedly without being informed of the reasons or shown arrest memos. The report documents claims of minor Muslim detainees being picked up and held without access to legal counsel. Lawyers told the fact-finding team that FIR copies were withheld, delaying legal recourse.

The APCR also condemned the demolition of properties belonging to Muslims accused in the protests, including the Raza Palace banquet hall owned by a close aide of Maulana Raza, and several shops in Pehalwan Markaz Market, a waqf property under judicial dispute. Shopkeepers told investigators that the sealing occurred without notice, under heavy police presence, and in violation of court stay orders.

The report highlights economic losses, suspension of internet services, and the heavy deployment of armed forces in Muslim-majority areas, creating what it calls a "climate of fear and repression." Witnesses described contrasting scenes, deserted Muslim neighborhoods under surveillance, and unaffected Hindu-majority areas operating normally.

The APCR concluded that state authorities acted with disproportionate force, failed to follow due legal procedures, and violated fundamental rights of assembly and religious freedom. It called for an independent inquiry into police actions, restoration of due process, and accountability for officers involved in unlawful force or property seizures.

The organisation urged the National Human Rights Commission and the judiciary to intervene, ensure the release of those arrested without proper legal grounds, and initiate disciplinary proceedings against officials responsible for arbitrary actions.

The report frames the Bareilly incident not as an isolated case but as part of a larger trend of criminalising Muslim expression in the name of law and order.

Kerala Kaumudi

Democratic rule in place, but police still following 'lathi charge to head' from British colonial era

<https://keralakaumudi.com/en/news/news-amp.php?id=1626327&u=>

Saturday 11 October 2025 11:08 PM IST

THIRUVANANTHAPURAM: Despite repeated warnings to the police that the use of lathis to attack the heads of protesters, which was adopted during the British era, should not be practised, they are not changing their habit. No matter which government is in power, the police will beat the protesters on the head with lathis. The latest incident was the beating of MP Shafi Parambil in Kozhikode. It was the British who implemented training to beat the enemy on the head, to poke their mouth and navel, and to beat the neck with lathis to subdue them. This training continued until 5 years ago.

According to Section 79 of the Police Manual, police officers can use lathis for defensive purposes as part of the execution of their duties. However, the government has suggested that lathi charges should be limited to below the waist and has been trained in camps. In May last year, the Home Department had stated in writing that lathi charges, including on the heads of protesters, are not systematic and that the DySP will investigate complaints if anyone is injured in a lathi charge.

What the law states

If protesters create a public nuisance, they must be arrested. If they attack or try to kill the police, they can be subdued by force. Lathi-charge is not allowed unless violence is caused after water cannon and tear gas are used. A case can be filed against the police if they hit unarmed protesters on the head or cause injuries. Force should not be used except for arrest or to disperse a violent crowd, and that too only when necessary. Force should not be used after provocation. The National Human Rights Commission had earlier directed the DGP to take action against policemen who hit them on the head.

Changes in the syllabus of lathi charge

The government has clarified that the drill training given to the police since colonial times to disperse violent crowds has been scientifically revised to suit modern democratic society.

The new training is to beat protesters only below the waist and to minimize injuries. The crowd will be divided into three groups to face the protest. The leaders will be arrested first. Then those in the second row. Those who throw stones from behind will be lathi-charged.

Pratidin Times

Venice Biennale 2026 to Spotlight India's Tribal Art and Culture

Union Minister for Culture and Tourism Gajendra Singh Shekhawat announced on Friday that tribal artists will be part of India's contingent at the prestigious Venice Biennale 2026

<https://www.pratidintime.com/national/venice-biennale-2026-to-spotlight-indias-tribal-art-and-culture-10551798>

PratidinTime National Desk | 11 Oct 2025 17:10 IST

Union Minister for Culture and Tourism Gajendra Singh Shekhawat announced on Friday that tribal artists will be part of India's contingent at the prestigious Venice Biennale 2026, recognizing their significant contribution to India's art and cultural heritage.

Their works will also be showcased at major arts festivals, including the Venice Biennale, one of the world's most renowned platforms for contemporary art, architecture, cinema, dance, and theatre.

Mr. Shekhawat made the announcement while speaking at the national conference "Living Wisdom: Tribal Arts and India's Conservation Ethos", organized by the Shankala Foundation in partnership with the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, and the Confederation of Indian Industry (CII), New Delhi.

Highlighting India's renewed participation in the Biennale after many years, the minister emphasized that emerging tribal artists will be given dedicated space at the festival.

He said the government is actively promoting the Orange Economy, leveraging creative arts such as painting, sculpture, music, dance, cinema, and design to link cultural heritage with sustainable livelihoods.

"Tribal communities are custodians of our environment, natural resources, and rich cultural heritage. India has a unique opportunity to monetise its creative strength," Mr. Shekhawat said.

The conference coincided with the fourth edition of the annual tribal art exhibition "Silent Conversation: From Margins to the Centre", supported by the National Tiger Conservation Authority (NTCA) and the International Big Cat Alliance (IBCA).

The minister suggested moving the exhibition to prominent venues such as the National Gallery of Modern Art and Lalit Kala Akademi to give it wider visibility.

Justice V. Ramasubramanian, Chairperson of the National Human Rights Commission, noted that India recognizes nearly 700 tribes whose communities preserve invaluable traditional knowledge and protect India's forests, while also highlighting challenges in integrating tribal youth into mainstream aspirations.

Speaker Bharat Lal observed that tribal art represents ongoing silent conversations between humans and nature, reflecting sustainable practices rooted in coexistence and

reverence for the environment. He stressed that fostering interaction between forest communities and urban populations is crucial for ecological stewardship.

Sessions at the conference addressed issues including constitutional protections for tribal communities, the role of tribal art in conservation, and the potential for sustainable development in tribal regions.

Experts such as Rajeev Kumar, Pravir Krishna, Dr. S.P. Yadav, and Prof. Amitabh Pande highlighted the need to integrate tribal arts and culture into the national mainstream while respecting their conservation ethos.

The second session, chaired by Raghavendra Singh, included speakers from various government departments and cultural organizations, underlining the government's commitment to supporting tribal artists and promoting their art nationally and internationally.

Janta Se Rishta

Delhi बरेली दलित हत्या मामला: कांग्रेस ने NHRC में शिकायत दर्ज कराई

<https://jantaserishta.com/delhi-ncr/delhi-bareilly-dalit-murder-case-congress-files-complaint-with-nhrc-4315107>

11 अक्टूबर 2025

Delhi दिल्ली : दिल्ली प्रदेश कांग्रेस कमेटी (डीपीसीसी) ने अपने अध्यक्ष देवेन्द्र यादव के नेतृत्व में शुक्रवार को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में उत्तर प्रदेश के बरेली में 40 वर्षीय दलित व्यक्ति हरिओम वाल्मीकि की कथित मॉब लिंगिंग की शिकायत दर्ज कराई। इसे "मानवाधिकारों पर खुला हमला" बताते हुए, कांग्रेस प्रतिनिधिमंडल ने आयोग से दोषियों के खिलाफ कड़ी कार्रवाई करने और दलितों व अन्य हाशिए के समुदायों के खिलाफ अत्याचारों को रोकने के लिए दिशानिर्देश तैयार करने का आग्रह किया।

प्रतिनिधिमंडल ने एनएचआरसी सदस्य न्यायमूर्ति डॉ. विद्युत रंजन सारंगी से मुलाकात की, जिन्होंने, यादव के अनुसार, शिकायत को ध्यान से सुना और प्रतिनिधिमंडल को उचित कार्रवाई का आश्वासन दिया। यादव ने कहा कि इस घटना ने एक बार फिर गुंडों द्वारा दलितों पर किए जा रहे अत्याचारों को उजागर कर दिया है, खासकर उत्तर प्रदेश जैसे भाजपा शासित राज्यों में। उन्होंने उत्तर प्रदेश सरकार पर त्वरित कार्रवाई करने के बजाय दोषियों को बचाने का आरोप लगाया।

डीपीसीसी प्रमुख ने ज़ोर देकर कहा कि भारत अपनी आज़ादी के 75 साल पूरे होने का जश्न मना रहा है, फिर भी "दलितों और हाशिए पर पड़े लोगों पर उनकी आज़ादी और सम्मान को सीमित करने के लिए बेलगाम हमले हो रहे हैं।" उन्होंने आगे कहा, "यह बेहद चिंताजनक है कि ऐसी बर्बर घटनाएँ तब हो रही हैं जब देश कथित तौर पर 'विकसित भारत' की ओर बढ़ रहा है। जब तक समाज का एक बड़ा वर्ग भय और अधीनता में जी रहा है, तब तक कोई भी देश वास्तव में विकसित नहीं माना जा सकता।"

Janta Se Rishta

Delhi यमुना में अवैध रेत खनन पर रोक, न्यायाधिकरण ने निगरानी का आदेश दिया

<https://jantaserishta.com/delhi-ncr/delhi-illegal-sand-mining-in-yamuna-stopped-tribunal-orders-monitoring-4315148>

Kiran11 Oct 2025 9:40 AM

Delhi दिल्ली : राष्ट्रीय हरित अधिकरण (एनजीटी) ने दिल्ली और गाजियाबाद के बीच यमुना के डूब क्षेत्र में अवैध रेत खनन को रोकने के लिए निगरानी और समन्वय को मजबूत करने के निर्देश जारी किए हैं। यह आदेश एक स्वप्रेरणा याचिका सहित तीन संबंधित मामलों की सुनवाई के बाद जारी किया गया है।

अधिकरण ने गाजियाबाद के पंचयारा गाँव के पास नदी पर कुछ श्रमिकों द्वारा रेत खनन को सुगम बनाने के लिए दिल्ली के बाहरी इलाके अलीपुर से जोड़ने वाली सड़क बनाने की खबरों का संज्ञान लिया। बाढ़ के मैदानों में अनुमत सीमा से अधिक उत्खनन मशीनों का उपयोग किया जा रहा था, और आधिकारिक पट्टों के तहत अनुमति न दिए गए क्षेत्रों में रेत की निकासी की जा रही थी। एनजीटी पीठ ने उल्लेख किया कि मुख्य सचिव की ओर से उत्तर प्रदेश के भूविज्ञान और खनन विभाग के सचिव द्वारा 9 अक्टूबर को एक हलफनामा दायर किया गया था। जिला खनन अधिकारी को प्रतिवादियों द्वारा अनुपालन का विवरण देते हुए एक हलफनामा दायर करने का निर्देश दिया गया था।

दिल्ली के मुख्य सचिव को एक संयुक्त अंतर-राज्यीय कार्यबल के लिए अधिकारियों के नामांकन की पुष्टि करते हुए एक हलफनामा दायर करने का निर्देश दिया गया था। न्यायाधिकरण ने आगे निर्देश दिया, "खनन गतिविधियों की निगरानी के लिए संयुक्त अंतर-राज्यीय कार्यबल को निर्देश दिया जाता है कि वह आवश्यक संयुक्त दौरे करें और संयुक्त बैठकें आयोजित करें तथा सुनवाई की तारीख से कम से कम एक दिन पहले बैठकों के विवरण और कार्रवाई रिपोर्ट दाखिल करें, जिसमें अवैध खनन को रोकने के लिए की गई कार्रवाई का विवरण हो तथा इसे संबंधित जिला मजिस्ट्रेटों, दिल्ली सरकार और उत्तर प्रदेश सरकार की वेबसाइटों पर अपलोड किया जाए।"

Dainik Bhaskar

गोलीकांड पीड़ित ने लगाई मानवाधिकार आयोग से गुहार:कहा- आरोपी के खिलाफ नहीं हुई कार्रवाई, मुकदमा वापस लेने का लगातार दबाव बना रहे

<https://www.bhaskar.com/amp/local/bihar/muzaffarpur/news/shooting-victim-appeals-to-human-rights-commission-136148057.html>

मुजफ्फरपुर 10 घंटे पहले

मुजफ्फरपुर के मनियारी थाना क्षेत्र के सुबधिया नूर गांव में पारिवारिक विवाद के बीच 29 जुलाई को गोलीकांड हुआ। ये घटना अब मानवाधिकार आयोग तक पहुंच गया है। इस घटना में घायल अनिल कुमार ने अपने सगे भाई और पिता पर गोली चलाने का गंभीर आरोप लगाया है।

घटना के बाद मनियारी थाना पुलिस ने घायल अनिल कुमार को एसकेएमसीएच में भर्ती कराया, जहां उनका इलाज चला। उपचार के दौरान ही उनके बयान पर मनियारी थाना कांड संख्या 227/25 दर्ज किया गया। मामले में पीड़ित ने अपने ही परिवार के सदस्यों को नामजद अभियुक्त बनाया। लेकिन, पीड़ित अनिल कुमार का आरोप है कि पुलिस ने अब तक अभियुक्तों के खिलाफ कोई ठोस कार्रवाई नहीं की है।

उन्होंने बताया कि सभी आरोपी खुलेआम गांव में घूम रहे हैं और उन पर मुकदमा वापस लेने का लगातार दबाव बना रहे हैं। अनिल कुमार ने बताया कि पुलिस की निष्क्रियता से निराश होकर उन्होंने मानवाधिकार वकील एस.के. झा के माध्यम से न्याय की गुहार लगाई है।

दो अलग-अलग याचिकाएं दाखिल

वकील झा ने बताया कि मामले को लेकर राष्ट्रीय और राज्य मानवाधिकार आयोग में दो अलग-अलग याचिकाएं दाखिल की गई हैं। वकील एस.के. झा ने कहा, “यह मामला काफी गंभीर है, लेकिन पुलिस ने अब तक संवेदनशील रवैया नहीं अपनाया है।

मानवाधिकार का यह उल्लंघन है और पीड़ित को हर हाल में न्याय मिलना चाहिए।”स्थानीय लोगों का कहना है कि पारिवारिक विवाद का यह मामला अब सामाजिक चिंता का विषय बन गया है, क्योंकि गाँव में तनाव का माहौल बना हुआ है। ग्रामीणों ने भी प्रशासन से निष्पक्ष कार्रवाई की मांग की है।

Sanjeevni Today

राजस्थान संपर्क पोर्टल पर शिकायतों की अनदेखी, मानवाधिकार आयोग ने दिए कार्रवाई के निर्देश

<https://sanjeevnitoday.com/ignoring-complaints-on-rajasthan-sampark-portal-human-rights-commission-gave-instructions-for-action/>

Sanjeevni Today | October 11, 2025 8:38 pm

धौलपुर, राजस्थान: राजस्थान सरकार के सरकारी पोर्टल 'राजस्थान संपर्क' (181) पर दर्ज शिकायतों की अनदेखी का मामला सामने आया है। सामाजिक कार्यकर्ता और पूर्व कस्टम्स अधिकारी रामेश्वर दयाल ने राष्ट्रीय मानवाधिकार आयोग को सूचित किया है कि उन्होंने इस पोर्टल पर 1,000 से अधिक शिकायतें दर्ज की हैं, लेकिन किसी भी विभाग या कार्यालय द्वारा नियमों और मानकों के अनुसार कोई कार्रवाई नहीं की गई।

दयाल ने बताया कि पिछले तीन वर्षों में उन्होंने डिविजनल कमिशनर, (डीसी) भरतपुर, कलेक्टर धौलपुर और सरमथुरा के एसडीएम की जनसुनवाई में 200 से अधिक लिखित शिकायतें दीं, लेकिन कोई नतीजा नहीं निकला। कुछ शिकायतें गायब कर दी जाती हैं और कुछ शिकायतें सिस्टम में अपलोड तो की जाती हैं, लेकिन बिना विषयवस्तु पर विचार किए या समाधान किए उन्हें बंद कर दिया जाता है। उन्होंने आरोप लगाया कि शिकायतों की निगरानी निजी कंपनियों के कर्मचारी करते हैं, जिन्हें शिकायतों की पर्याप्त जानकारी नहीं होती।

उन्होंने आयोग को बताया कि यदि 181 ऑपरेटर एक ही स्थिति को दो बार दोहराते हैं, तो शिकायतें स्वतः बंद कर दी जाती हैं। इसके अलावा, बंद की गई शिकायतों को दोबारा खोलने की कोई व्यवस्था या समय-सीमा नहीं है। ऑपरेटर नई शिकायत दर्ज करने का सुझाव देते हैं, जिससे समय की बर्बादी होती है और कोई परिणाम नहीं मिलता। दयाल ने कहा कि उन्होंने डीसी, कलेक्टर, और एसडीएम से शिकायतों के निवारण के लिए समय देने का अनुरोध किया, लेकिन उनकी अनदेखी की गई। रामेश्वर दयाल ने आयोग से अनुरोध किया कि सिस्टम की इस खामी को मानवाधिकारों का उल्लंघन माना जाए और आवश्यक कार्रवाई की जाए। उनकी शिकायत को गंभीरता से लेते हुए, **राष्ट्रीय मानवाधिकार आयोग** (नई दिल्ली) ने 26 सितंबर 2025 को मामले (संख्या: 2851/20/12/2025) में जिला मजिस्ट्रेट, धौलपुर को निर्देश जारी किए हैं। आयोग ने आदेश दिया कि शिकायतकर्ता को शामिल करते हुए 8 सप्ताह के भीतर उचित कार्रवाई की जाए और कार्रवाई की जानकारी रामेश्वर दयाल, ग्राम खिन्नोट, तहसील सरमथुरा, धौलपुर को दी जाए। यह निर्देश अतुल कुमार, सहायक रजिस्ट्रार (विधि), एनएचआरसी द्वारा जारी किए गए।

दयाल ने कहा, "धौलपुर जिले में वर्षों से किसी भी कार्यालय में शिकायतों का समाधान नहीं हो रहा। राजस्थान संपर्क पोर्टल एक मजाक बन गया है। लोग अपना समय और संसाधन खर्च कर रहे हैं, लेकिन समस्याएं जस की तस बनी हुई हैं।" यह मामला प्रशासनिक लापरवाही और सिस्टम की खामियों को उजागर करता है, जिस पर अब मानवाधिकार आयोग की नजर है। आगामी कार्रवाई पर सभी की निगाहें टिकी हैं।